

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 911 of 2020

IN THE MATTER OF:

Pramod Kumar Singh

...Appellant

Versus

Bank of Baroda & Ors.

...Respondents

Present:

For Appellant :

**Mr. Vinod Chaurasia, Advocate and
Mr. Pramod Kr. Singh, Appellant in person**

O R D E R
(Through Virtual Mode)

20.10.2020 After hearing the Appellant, we find that the Adjudicating Authority has directed the 'Committee of Creditors' to pay an additional sum of Rs. 25,000/- to Appellant who was the ex-IRP. Such direction came to be passed in the wake of the additional claim on account of expenses to the tune of Rs.51,000/- and odd not being allowed by the 'Committee of Creditors'. The Adjudicating Authority further noted that an amount of Rs. 2.50 Lakhs had already been paid to the Appellant towards his fee. Keeping in view of these facts it does not lie in the mouth of the Appellant to say that he has been discriminated.

The appeal is without substance and lacks merit. We accordingly dismiss it.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

/ns/gc/